

(TO BE PUBLISHED IN THE GAZETTE OF INDIA
EXTRAORDINARY PART-II-SECTION-3, SUB-SECTION(ii))

GOVERNMENT OF INDIA,
MINISTRY OF COMMERCE & INDUSTRY,
DEPARTMENT OF COMMERCE

NOTIFICATION NO. 20 (RE-2007)/2004-2009
NEW DELHI, DATED THE 13 AUGUST, 2007

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S.O.(E) In exercise of powers conferred by Section 5 of the Foreign Trade (Development & Regulation) Act, 1992 read with Paragraph 1.3 of the Foreign Trade Policy(FTP), 2004-2009, as amended, the Central Government hereby makes the following amendments with immediate effect in FTP, 2004-2009 (Updated as on 19.04.2007):-

2. The words ‘irrevocable letter of credit’ in the first sentence of Para 1.5 of Foreign Trade Policy, 2004-2009 (Updated as on 19.04.2007) shall be substituted by the words ‘irrevocable commercial letter of credit’.

3. This issues in Public Interest.

(R.S. Gujral)
Director General of Foreign Trade

(Issued from File No.01/91/180/000629/AM08/PC-III)

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